

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**I.A. No. 01 of 2023, I.A. No. 02 of 2024 and I.A. No. 03 of  
2024 in RSA/105/2023(Filing No.)**

NIM DAWA SHERPA AND ANOTHER

APPLICANTS

*VERSUS*

LAKPA SHERPA AND OTHERS

RESPONDENTS

**Date: 12.03.2025**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Applicants      Mr. Sajal Sharma, Advocate (Legal Aid Counsel).

For Respondents

R-1

Mr. N. Rai, Senior Advocate.

Ms. Tara Devi Chettri, Advocate.

R-2, R-3, R-4 &amp; R-5    None present.

**ORDER**

Learned Counsel for the Applicants verbally submits that I.A. No.02 of 2024 and I.A. No.03 of 2024 have been filed under misconception. That, in fact the concerned Respondents had already been substituted in the Learned First Appellate Court. That, in such circumstances, the said I.As are rendered infructuous. He accordingly seeks to withdraw the same. That, he may be permitted to file the amended Memo of Appeal.

Not opposed.

Considered and ordered accordingly.

Let necessary amendments be made as prayed for.

List on 17-04-2025.

**Judge**  
12.03.2025